

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 53 of the Advocates Act, 1961)

NOTIFICATION

No: 533 Dated: 17-12-2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:


Ms. Barjish

D/O Firdous Ahmad Malik

R/O Ahada Kadal, Lal Bazar, Tehsil and District Srinagar

vide Notification No. 541 dated 07-8-2018 has been declared as Absolute/Final after condonation of delay.


By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 21017-22/L.P Dated: 17-12-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
 2. Secretary, Bar Council of India, New Delhi.
 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
 4. President, Bar Association, High Court of J&K, Srinagar.
 5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
 6. Ms. Barjish, Advocate
-for information and necessary action


Registrar (Adm.)

9/11/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * *

NOTIFICATION


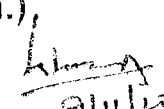
No: 534 Dated: 17-12-2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Insha Altaf
D/O Altaf Ahmad Moon
R/O Madina Mohalla, Kansipora, Baramulla

vide Notification No. 554 dated 07-08-2018 has been declared as Absolute/Final after condonation of delay.

By Order

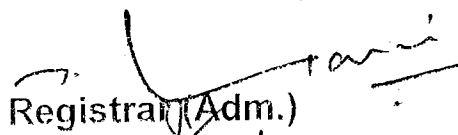
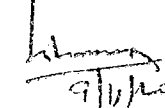

(Mohammad Yasin Beigh)
Registrar (Adm.)

9/12/20

No: 21023-28/L.P Dated: 17-12-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Ms. Insha Altaf, Advocate

.....for information and necessary action.


Registrar (Adm.)

9/12/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

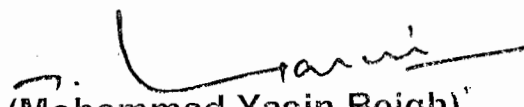
No: 535 Dated: 17-12-2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Swati Sharma
D/O Chander Dutt
R/O Near K.D.N. Palace, Battal Ballian Road, Kallar Himmat, Tehsil & District Udhampur

vide Notification No. 1654 dated 05-03-2018 has been declared as Absolute/Final after condonation of delay.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 21029-34/C.P Dated: 17-12-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Udhampur.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Udhampur.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Ms. Swati Sharma, Advocate
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 536 Dated: 17-12-2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Palvi Sharma
D/O Ravi Dutt Sharma

R/O Sangrampur, V.P.O Sangrampur, Tehsil & District Jammu

vide Notification No. 1891 dated 15-03-2018 has been declared as Absolute/Final after condonation of delay.

By Order

(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 21035-40/L.P Dated: 17-12-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
4. Secretary, Bar Council of India, New Delhi.
5. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, High Court of J&K Jammu.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Ms. Palvi Sharma, Advocate
.....for information and necessary action.

Registrar (Adm.)

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 537 Dated: 17-12-2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

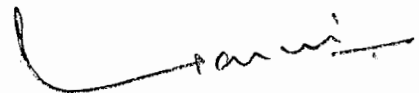

Ms. Uzmah Maryam

D/O Anayat Ullah Nazki

R/O Muqame Shaheed Mir Botingoo Sopore , District Baramulla

vide Notification No. 1865 dated 15-3-2018 has been declared as Absolute/Final after condonation of delay.



By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)
2

9/11/20

No: 21041-46/C.P Dated: 17-12-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Ms. Uzmah Maryam, Advocate
.....for information and necessary action.


Registrar (Adm.)
2

9/11/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION


No: 538 Dated: 17-12-2020

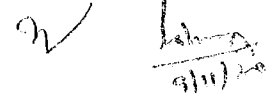
Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Kamaljeet Kour
D/O Manjeet Singh
R/O H.No.575 Nai Basti, Satwari, Jammu

vide Notification No. 1390 dated 29.12.2017 has been declared as Absolute/Final after condonation of delay.

By Order



(Mohammad Yasin Beigh)
Registrar (Adm.)

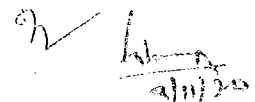

21/12/20

No: 21047-52/L.P Dated: 17+12-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, High Court of J&K Jammu.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Ms. Kamaljeet Kour, Advocate
.....for information and necessary action.


Registrar (Adm.)


21/12/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 539 Dated: 17-12-2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

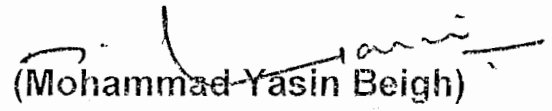
Mr. Abid Rehman

S/O Ab. Rehman Wani

R/O Ghat Tokuna, Tengpora, Awantipora, District Pulwama

vide Notification No. 1361 dated 29.12.2017 has been declared as Absolute/Final after condonation of delay.

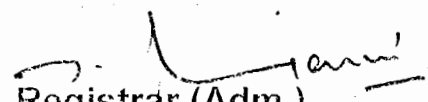
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)
9/11/20

No: 21053-50/LP Dated: 17-12-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Pulwama.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Pulwama.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Mr. Abid Rehman, Advocate
.....for information and necessary action.


Registrar (Adm.)
9/11/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION


No: 540 Dated: 17-12-2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Hiteshwar Kesar
S/O Kamal Krishan Kesar
R/O H.No.182, W.No.8, Parliabund, District Kathua

vide Notification No. 1566 dated 03.3.2018 has been declared as Absolute/Final after condonation of delay.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 21064-69/LP Dated: 17-12-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kathua.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Mr. Hiteshwar Kesar, Advocate
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION


No: 541 Dated: 17-12-2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Shafeeq Rasool Dar
S/O Gulam Rasool Dar
R/O Darpora, Matipora, Tehsil Mattan, District Anantnag

vide Notification No. 1308 dated 11-12-2017 has been declared as Absolute/Final after condonation of delay.

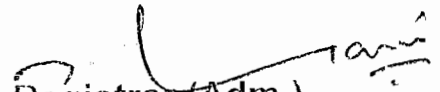
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 21070-75/L.P Dated: 17-12-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Mr. Shafeeq Rasool Dar, Advocate
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * *

NOTIFICATION


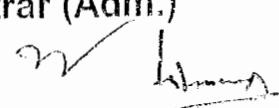
No: 542 Dated: 17-12-2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Gowher Yousuf Wani
S/O Mohd Yousuf Wani
R/O Manzgani, Baba Pora, Tehsil D.H. Pora, Distt. Kulgam

vide Notification No. 1753 dated 12.3.2018 has been declared as Absolute/Final after condonation of delay.

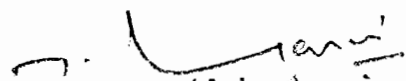

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

21/12/20

No: 21076-81/K.P Dated: 17-12-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kulgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kulgam.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Mr. Gowher Yousuf Wani, Advocate
.....for information and necessary action.


Registrar (Adm.)

21/12/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 543 Dated: 17-12-2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

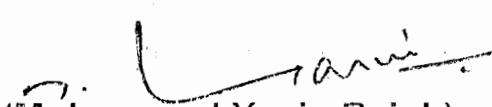
Ms. Punia Gautam

D/O Ashok Raj

R/O Gautam Building materials Railway Road Jakhani, H.No.124, Block No. 83. Udhampur

vide Notification No. 1907 dated 16.3.2018 has been declared as Absolute/Final after condonation of delay.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

Registrar (Adm.)

No: 21082-87/L-P Dated: 17-12-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Udhampur.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Udhampur.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Ms. Punia Gautam, Advocate
.....for information and necessary action.


Registrar (Adm.)

Registrar (Adm.)

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION
OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 254 Dated: 23-11-2020

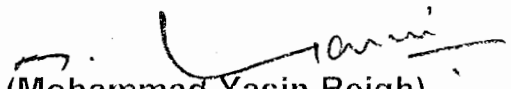
Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Kousar Parveen
D/O Mohd Ayoub Khan
R/O Rahmeedabad, Village Treesa, Safarpora, Tehsil Lar, District
Ganderbal

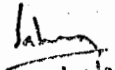
vide notification No. 1709 dated 9.3.2018 for a period of one year has
been extended till 31.12.2021 after condonation of delay and subject to
the verification of his/her Certificates/LL.B Degrees from the concerned
University and verification of his/her character and antecedents from the
CID.

The renewal / extension of provisional licence/enrollment must
be sought before the date of expiry unless the absolute/final
enrollment as an Advocate is ordered there before.

By Order



(Mohammad Yasin Beigh)
Registrar (Adm.)

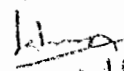
No: 16848-53/LP Dated: 23-11-2020


20/11/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Ganderbal.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Ganderbal.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Ms. Kousar Parveen, Advocate
.....for information and necessary action.


Registrar (Adm.)


20/11/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION


No: 544 Dated: 17-12-2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Tahira Bano
D/O Gulam Muhammad Bhat
R/O Ajar, W.No.-16, District Bandipora

vide Notification No. 1341 dated 12-12-2017 has been declared as Absolute/Final after condonation of delay.

By Order

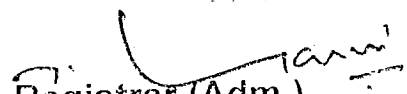

(Mohammad Yasin Beigh)
Registrar (Adm.)

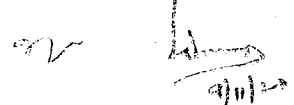

9/11/20

No: 21088-93/L.P Dated: 17-12-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Bandipora.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association Bandipora.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Ms. Tahira Bano, Advocate
.....for information and necessary action.


Registrar (Adm.)


9/11/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

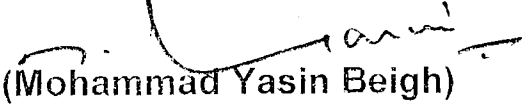
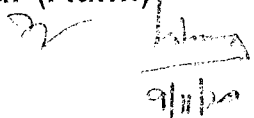
No: 545 Dated: 17-12-2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Faeeq Ul Farooq
S/O Farooq Ahmad Wani
R/O Wanabal Nowgam Bye-Pass Shankerpora, Teshil Chadoora District
Budgam

vide Notification No. 1550 dated 03-3-2018 has been declared as Absolute/Final after condonation of delay.



By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)


No: 21094-99/L-P Dated: 17/12-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Budgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association Budgam.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Mr. Faeeq Ul Farooq, Advocate
.....for information and necessary action.


Registrar (Adm.)


HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * *

NOTIFICATION


No: 546 Dated: 17-12-2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Hadayat Ullah Bhat
S/O Rehmat Ullah Bhat
R/O Chanderkote, Tehsil & District Ramban

vide Notification No. 991 dated 03-1-2015 has been declared as Absolute/Final after condonation of delay.


By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)
2/ 9/12/20

No: 21100-05/L.P Dated: 17-12-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Ramban.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association Ramban.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Mr. Hadayat Ullah Bhat, Advocate
.....for information and necessary action.


Registrar (Adm.)
2/ 9/12/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION


No: 547 Dated: 17-12-2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Suheel Qadir
S/O Ghulam Qadir Bhat Marazi
R/O Khawaja Sahib, Tehsil & District Baramulla

vide Notification No. 608 dated 01-12-2015 has been declared as Absolute/Final after condonation of delay.


By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 21106-11/L.P Dated: 17-12-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association Baramulla.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Mr. Suheel Qadir, Advocate
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 548 Dated: 17-12-2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

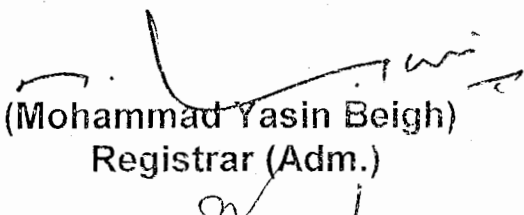
Mr. Mubashir UL Haq

S/O Ali Mohd Shah

R/O Hagam, Mohala Rishwan, Sarigufwara, District Anantnag

vide Notification No. 1898 dated 16.3.18 has been declared as Absolute/Final after condonation of delay.

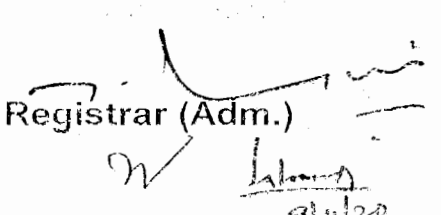
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 2112-17/L.P Dated: 17-12-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association Anantnag.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Mr. Mubashir UL Haq, Advocate
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

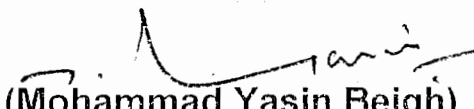
NOTIFICATION

No: 549 Dated: 17-12-2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Mohit Singh Bhau
S/O Gulbadan Singh Bhau
R/O Old Go Block, Quarter No.4, Gulshan Ground, Police Line Jammu
vide Notification No. 151 dated 07-4-2017 has been declared as Absolute/Final after condonation of delay.

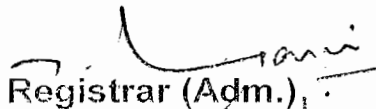
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 2118-23/LP Dated: 17-12-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, High Court of J&K Jammu.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Mr. Mohit Singh Bhau, Advocate
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION


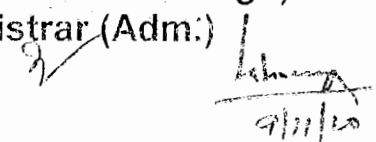
No: 550 Dated: 17-12-2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Rishu Verma
D/O Raj Kumar Verma
R/O H.No.328, Upper Bazar, Chowk Chabutra, Jammu

vide Notification No. 29 dated 10.4.2013 has been declared as Absolute/Final after condonation of delay.



By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)


No: 2/124-29/LP Dated: 12-12-2020

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2. Secretary, Bar Council of India, New Delhi.
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4. President, Bar Association, High Court of J&K Jammu.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Ms. Rishu Verma, Advocate
.....for information and necessary action.


Registrar (Adm.)


HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION


No: 551 Dated: 17-12-2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Shivani
D/O Subash Chander
R/O Ranjari, Tehsil & District Samba

vide Notification No. 903 dated 13.2.2017 has been declared as Absolute/Final after condonation of delay.


By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 21131-36/L-P Dated: 17-12-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Samba.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Samba.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Ms. Shivani, Advocate
.....for information and necessary action.


Registrar (Adm.)